

## **Information Note to the Press (Press Release No. 6/2015)**

For Immediate Release

### **Telecom Regulatory Authority of India**

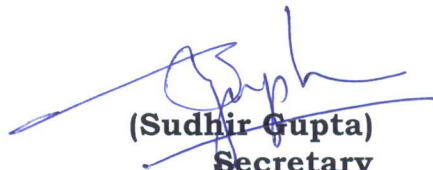
**New Delhi, the 23<sup>rd</sup> January 2015** - The Telecom Regulatory Authority of India (TRAI) has today issued a draft 6<sup>th</sup> amendment of the Telecommunication Mobile Number Portability Regulation, 2009 for consultation.

2. TRAI made recommendations to the DoT for implementation of Full MNP/ National MNP and suggested amendments in the licences of MNP service providers and mobile service providers.

3. Accordingly, on 03.11.2014, the DoT has issued amendment to the MNP License Agreement. As per the referred letter of the DoT, the Full MNP is to be implemented in the country within a period of 6 months from the date of amendment to the Licenses.

4. In view of the implementation of Full Mobile Number Portability, some changes will be required in the MNP Regulations, 2009 (as amended). Accordingly, draft amendment to the Telecommunication Mobile Number Portability Regulation, 2009 has been prepared and uploaded on TRAI website ([www.traigov.in](http://www.traigov.in)) for consultation with the stakeholders.

5. Written comments on the issues raised in the draft amendment are invited from the stakeholders by 6<sup>th</sup> February, 2015 preferably in electronic form at [advmn@traigov.in](mailto:advmn@traigov.in). For any clarification/information, Shri Sanjeev Banzal Advisor (Networks, Spectrum and Licensing) may be contacted at Tel. No.+91-11-23210481.

  
**(Sudhir Gupta)**  
**Secretary**